

Highways and Shipping stating that the recommendations of Bajpai Committee regarding permitting pension funds in the Infrastructure Sector may be accepted and implemented. As stated above, in reply to Para (a) and (b) above, this has been duly taken into account while revising the said Investment Pattern.

Funds provided to Rajasthan for Immunization Programme

†900. SHRI ASHK ALI TAK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the quantum of vaccines and funds provided to Rajasthan by the Central Government under the Universal Immunization Programme during the year 2013-14 to save children from serious diseases and the details thereof; and

(b) whether this aid was utilized by the Rajasthan Government within the same year, if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA) : (a) and (b) The details of number of vaccines and the amount provided to Rajasthan by Central Government during 2013-14 under the Universal Immunization Programme (UIP) and its utilization by the State are given in the Statement (See below).

Statement

Status of supply of vaccine during 2013-14 in the State of Rajasthan

(Qty. in Lakh Doses)			
Sl. No.	Vaccine	Balance as on 01.04.2013	Total Supply during 2013-14
1.	BCG	3.72	32.00
2.	T-OPV	21.00	69.00
3.	DPT	20.59	70.62
4.	MEASLES	8.36	27.74
5.	TT	17.00	71.00
6.	HEP.B	4.21	93.26

†Original notice of the question was received in Hindi.

*OPV supplied to the State of Rajasthan under pulse
polio programme during 2013-14*

(Qty. in Doses)			
Grand Total	tOPV	bOPV	Total
	28898760	5082440	33981200

*Funds released and expenditure incurred in the State
of Rajasthan during 2013-14*

(₹ in crore)				
State	Routine Immunization		Pulse Polio Immunization	
Rajasthan	Funds Released	Reported Expenditure (As per FMG Report)	Funds Released	Reported Expenditure (As per FMG Report)
	11.11	11.11	12.37	13.62

Effective implementation of PNDT Act

901. SHRIMATI VANDANA CHAVAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is taking steps for effective implementation of Prenatal Diagnostic Techniques (PNDT) Act;
- (b) the number of times the Central Supervisory Board (CSB) has met and how many times the implementation of PNDT Act has been reviewed by CSB since the Act has come into force;
- (c) the number of persons who have been convicted under PNDT Act so far and details thereof, year-wise;
- (d) the number of unregistered prenatal clinics functioning currently in India; and
- (e) the steps taken by Government to implement the Supreme Court order in Voluntary Health Association of Punjab Vs. UoI dated 4th March, 2013?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA) : (a) Government has adopted a multi-pronged strategy including schemes and programmes and awareness generation/advocacy measures to build a